The Chhattisgarh Chikitsa Mandal (Sanshodhan) Act, 2007

Act 9 of 2007

Keyword(s):
Modern and Holistic Medicine
CHHATTISGARH ACT
(No. 9 of 2007)

THE CHHATTISGARH CHIKITSA MANDAL (SANSHODHAN) ACT, 2007

An Act further to amend the Chhattisgarh Chikitsa Mandal Adhiniyam, 2001 (No. 7 of 2001).

Be it enacted by the Chhattisgarh Legislature in the Fifty-eighth Year of the Republic of India, as follows:

1. (1) This Act may be called the Chhattisgarh Chikitsa Mandal (Sanshodhan) Adhiniyam, 2007. Short title and Commencement.

(2) It shall come into force from the date of its publication in the Official Gazette.

2. In Section 2 of the Chhattisgarh Chikitsa Mandal Adhiniyam, 2001 (No. 7 of 2001) (hereinafter referred to as the Principal Act),— Amendment of Section 2.

For clause (c), the following clause shall be substituted, namely :

"(C) "Medicine" means, Modern and Holistic Medicine and all its branches."

3. In the Principal Act and its Schedule wherever the words "Practitioner in Alternative Medicine" occur, they shall be substituted by the words "Practitioner in Modern and Holistic Medicine". Substitution of certain words in Principal Act.